

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application NO. 278 of 2022

IN THE MATTER OF :

Gram Panchayat Bhatanwali

....Applicant

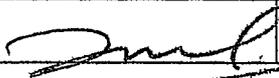
Versus

UOI & Ors.

....Respondents

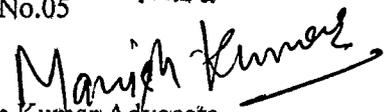
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**Deputy Commissioner,
Sirmaur Distt. Nahan (H.P.)
Respondent No.05**

Through

Date: 12-7-22
Place: Delhi


Manish Kumar Advocate
Panel Counsel
State of H.P
S-138, LGE, G.K-1
New Delhi
M: 9971493975
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application NO. 278 of 2022

IN THE MATTER OF :

Gram Panchayat Bhatanwali,Applicant

Versus

UOI & Ors.Respondents

Reply to the Original Application Under Section 18 read with Section 14 & 15 of the National Green Tribunal Act, 2010 on behalf of respondent No. 5,

MOST RESPECTFULLY SHEWETH,

1. That para No. 1 of the OA need no reply being the matter of record.
2. That para No. 2 of the OA need no reply being the matter of record.
3. That para No. 3 of the OA need no reply being the matter of record and for want of knowledge.
4. That the contents of para No. 4 need no reply being matter of record and also being related to the Municipal Council, Paonta Sahib.
5. That the contents of para No. 5 of the OA need no reply on behalf of respondent No. 5 being the matter pertains to the Municipal Council, Paonta Sahib, respondent No. 2 and H.P. State Pollution Control Board, respondent No. 3,


Deputy Commissioner,

Sirmaur Distt. Nahan (H.P.)

12.7.2022
ADVISED
MOHD. MOYIN IQBAL
Advocate &
Oath Commissioner
Nahan H.P. (India)

6. That the contents of para No. 6 of the OA need no reply on behalf of respondent No. 5 being the matter relates to the Municipal Council, Paonta Sahib, respondent No. 2 and H.P. State Pollution Control Board, respondent No. 3.

7.1 That the contents of para No. 7.1 of the OA need no reply on behalf of respondent No. 5 being related to the Municipal Council, Paonta Sahib and the applicant,

7.2 That the contents of para No. 7.1 of the OA need no reply on behalf of respondent No. 5 being related to the Municipal Council, Paonta Sahib and the applicant.

7.3 That the contents of para No. 7.1 of the OA need no reply on behalf of respondent No. 5 being related to the Municipal Council, Paonta Sahib and the applicant.

7.4 That with regard to the contents of para No. 7.4 of the OA it is submitted that on having the matter come into the notice of the respondent No. 5 though the present O.A he sought the parawise comments vide his office letter No. LF-A(NGT ORDER APP.No. 278/2022)/2022-171912 dated 26-05-2022 (Copy of letter No. LF-A(NGT ORDER APP.No.278/2022)/2022-171912 dated 26-05-2022 is annexed as Annexure-R-1) from respondent No.2 and Regional Officer, H.P. State Pollution Control Board, Paonta Sahib, who is instrumentality of respondent No. 3. In the meanwhile the respondent No. 5 also convened a meeting with Tehsildar, Paonta Sahib, Block


Deputy Commissioner,

Sirmaur Distt. Nahan

MOHD. MOYIN IQBAL
Advocate &
Oath Commissioner
Nahan H.P. (India)

Development Officer, Paonta Sahib, Regional Officer,

H.P. State Pollution Control Board, Paonta Sahib,

Executive Officer and the President and other office bearers of Municipal Council, Paonta Sahib, President and other office bearers of Gram Panchayat, Bhatanwali on 27/06/2022 in the Conference Hall of the office of Block Development Officer, Paonta Sahib in order to resolve the alleged grievance of the applicant as well as inhabitants of the vicinity and necessary directions in this regard have been issued to the concerned quarters and also constituted a coordination committee headed by the Sub Divisional Magistrate, Paonta Sahib to keep strict vigil on all activities as directed. (Copy of Minutes of the meeting dated 27.06.2022 is annexed as Annexure-R-2). The Regional Officer, H.P. State Pollution Control Board, Paonta Sahib vide his office letter No.PCB/AEE/(Pt.)/NGT Matter/2022-665-66 dated 21/06/2022 (Copy of H.P. State Pollution Control Board, Paonta Sahib dated 21.06.22 is annexed as Annexure R-3) has informed that he had sent his comments to his head office, HPSPCB, Shimla, whereas the Respondent No.2 sent the detailed information to the Respondent No.5 vide his office letter No.MCP 2022-1121 dated 7/7/2022 (Copy of letter dated 7.7.2022 is annexed as Annexure R-4). The respondent No.2 vide his above-referred letter informed that the installation of Tin Shed and other works as awarded will be completed and machines, as shall be provided by the Govt. will be installed at the alleged dumping site upto 31/10/2022. However, the respondent No.2 and respondent No.3 are required to complete the alleged job.


 Deputy Commissioner,
 Sirmaur Distt. Nahan (H.P.)


 ATTESTED
 MOHD. MOYIN IQBAL
 Advocate &
 Oath Commissioner
 Nahan H.P. (India)

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7.5. That the contents of para No. 7.5 of the OA need no reply in view of the submissions made above in para No. 7.4 of the reply.

7.6 That the contents of para No. 7.6 of the OA need no reply on behalf of respondent No.5 being the matter relates to the Municipal Council, Paonta Sahib; respondent No.2 and H.P. State Pollution Control Board; respondent No. 3.

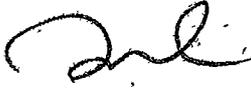
7.7 That the contents of Para No. 7.7 of the OA need no reply on behalf of respondent No. 5 for want of knowledge.

7.8 That the contents of para No. 7.8 of the OA need no reply on behalf of respondent No.5 for want of knowledge and also in view of the submissions made above in para No. 7.4 of the reply.

7.9 That the contents of para No. 7.9 of the OA need no reply on on behalf of respondent No. 5 for want of knowledge and also in view of the submissions made above in para No. 7.4 of the reply.

7.10 That with regard to the contents of para No. 7.10 of the OA it is submitted that the representations stated to have been moved to the respondent No.5, the same were sent to the concerned quarters for taking appropriate action. However, the necessary directions have been given in the meeting as stated above in para No. 7.4 of the reply.

7.11 That the contents of para No. 7.11 of the OA need no reply on behalf of respondent No.5 being the matter relates to the Municipal Council, Paonta Sahib.


Deputy Commissioner,
Sirmaur Distt., Nahan (H.P.)

7.11
ADVISED
MOHD. MOYIN IQBAL
Advocate &
Oath Commissioner
Nahan H.P. (India)

7.12

That the contents of para No. 7.12 of the OA need no reply on behalf of respondent No.5 being the matter relates to the Municipal Council, Paonta Sahib, respondent No.2 and H.P. State Pollution Control Board, respondent No. 3.

7.13

That the contents of para No. 7.13 of the OA need no reply on behalf of respondent No.5 being the matter of record, annexed with the application.

7.14

That contents of para No. 7.14 of the OA need no reply on behalf of respondent No.5 in view of the submissions made in above paras of the reply.

7.15

That the contents of the para No. 7.15 of the OA need no reply on behalf of respondent No.5 as the matter pertains to respondent No. 4 ie Central Pollution Control Board.

7.16

That with regard to some of the contents of para No. 7.16 of the OA it is submitted that the necessary measures are in progress as stated above in para No. 7.4 of the reply, rest of the contents of the same pertain to the H.P State Pollution Control Board.

7.17

That contents of para No. 7.17 of the OA need no reply on behalf of respondent No.5 being the matter relates to the H.P State Pollution Control Board.

7.18

That contents of the para No. 7.18 of the OA need no reply in view of the submissions made above.


Deputy Commissioner,
Sirmour Distt. Nahan (H.P.)

MOHD. MOYIN IQBAL
Advocate &
Oath Commissioner
Nahan H.P. (India)

Reply to the Grounds

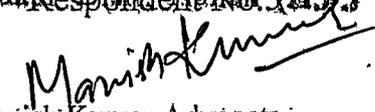
A-G That the contents of clauses A to G under Grounds of the application need no reply in view of the submissions made above in the paras of reply.

8. That the contents of para No.8 of the application need no reply in view of the submissions made above and efforts being in progress.

In view of the submissions made above and efforts being in progress, the present application may kindly be dismissed in the interest of justice.


Deputy Commissioner,
Shri Res. D. No. 5 (H.P.)

Through


Manish Kumar Advocate

Date: 12.7.2022
Place: Nahar

Panel Counsel
State of H.P.
S-138, LGF, G.K-1
New Delhi
M: 9971493975

E-mail: chambersofmanishkumar@gmail.com

11/07/2022
ATTESTED
MOHD. MOYIN IQBAL
Advocate &
Oath Commissioner
Nahar H.P. (India)

7

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application NO. 278 of 2022

IN THE MATTER OF :

Gram Panchayat Bhatanwali

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Versus

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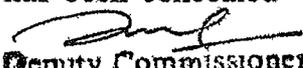
....Respondents

AFFIDAVIT

I, Ram Kumar Gautam, IAS, working as Deputy Commissioner, Sirmaur at Nahan do hereby solemnly affirm and declare as under:-

1. That the accompanying reply to the OA No. 278 of 2022 has been prepared and drafted at my instance and the contents of para no. 1 to 8 of the reply are true and correct to the best of my knowledge as per information derived from the official record and legal advice received.

2. That no part of it is false and nothing material has been concealed therefrom.


**Deputy Commissioner,
Sirmaur Distt, Nahan (H.P.)
Deponent**

I know the deponent
Personally and He/She signed
Put his/her thumb impression

by *Bh. Ram Lal (Senior Assistant)*

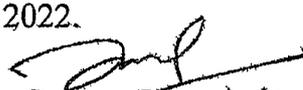
Verification:-

That I the above-named deponent do hereby further state, verify declare on oath that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Nahan today on ^{12th} day of July, 2022.

This affidavit on oath has been presented before me for attested by the deponent personally today on 12-7-2022 the contents of the same have been read over and explained to the deponent which have been admitted and true correct by the deponent the deponent has identified by Shri. *Ram Lal (Senior Assistant)* who is known to me hence attested


**MOHD MOYIN IQBAL
Advocate
Nahan
District Commissioner**


**Deputy Commissioner,
Sirmaur Distt, Nahan (H.P.)
Deponent**

megha
Annexure-R-I
TIME BOND

NGT Matter/Urgent

No-LF-A-(NGT ORDER APP. NO. 278/22)/2022-17/19/2.
OFFICE OF THE DEPUTY COMMISSIONER,
DISTRICT SIRMAUR AT NAHAN (H.P.)
Dated 26-05-2022.

To

1. The Regional Officer,
H.P. State Pollution Control Board,
Paonta Sahib
2. The Executive Officer,
Municipal Council, Paonta Sahib

Subject: Hon'ble National Green Tribunal Principal Bench order in Original Application No. 278/2022 in case Gram Panchayat Bhatanwali V/S Union of India.

Sir,

This is with reference to order dated 28/04/2022 passed by the Hon'ble National Green Tribunal Principal Bench in Original Application No. 278/2022 in case Gram Panchayat Bhatanwali V/S Union of India on the subject cited above.

As per contents of above order and application of Gram Panchayat, Bhatanwali, Tehsil Paonta Sahib the respondent No.2 ie Municipal Council, Paonta Sahib verbally represented to the inhabitants of village regarding proposal of installation of biogas plant on the land of the present dumping site assuring them that the biogas shall be produced for their use by the process of crushing/melting the garbage mechanically in a processing plant in a covered building wherein neither any gas nor smell nor dust would be emitted, but after obtaining NOC from the gram Panchayat the respondents have merely erected boundary walls on the land in question and had started dumping garbage of the entire Sirmaur District without prior Environmental Clearance. It has also been alleged in the application that various complaints in this regard has been made to the respondents ie Municipal Council/Pollution control Board and SDM Paonta Sahib, but action was taken on their complaints.

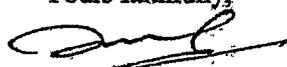
You are therefore, directed to ensure to prepare the parawise comments/reply specifically responding to all the material averments made in the application and send the same to this office within one week positively,

In addition to above, you are also directed to file this reply in the Hon'ble National Green Tribunal after getting it vetted within stipulated period under intimation to this office.

Please treat it as most urgent being N.G.T matter. Any lapse in this regard will be viewed seriously,

Yours faithfully,

Encl (As above)


(Ram Kumar, Gautam) IAS
Deputy Commissioner,
Sirmaur at Nahau (H.P.)

Endst No. As above.

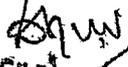
Dated 26-5-2022

Copy forwarded to the Sub Divisional Magistrate, Paonta Sahib alongwith copy of Hon'ble NGT order dated 28/04/2022 passed by the Hon'ble National Green Tribunal Principal Bench in Original Application No. 278/2022 in case Gram Panchayat Bhatanwali V/S Union of India. He is requested to ensure to prepare the parawise comments/reply on behalf of respondent No.5 specifically responding to all the material averments made in the application and send the same to this office within one week positively.

Encl (As above)


(Ram Kumar Gautam) IAS
Deputy Commissioner,
Sirmaur at Nahau (H.P.)

Attested to be a true copy


Supdt. Gr.-1
D.C. Office, Nahau (H.P.)

MINUTES OF THE MEETING HELD UNDER THE CHAIRMANSHIP OF SH. RAM KUMAR GAUTAM, IAS, DEPUTY COMMISSIONER, DISTRICT SIRMAUR IN B.D.O OFFICE CONFERENCE HALL, PAONTA SAHIB ON 27/06/2022 AT 12-30 PM IN ORDER TO DISCUSS THE MATTER REGARDING HON'BLE N.G.T ORDER APPLICATION NO. 278/2022 IN CASE GRAM PANCHAYAT BHATAN WALI V/S UNION OF INDIA

In order to discuss the matter regarding Hon'ble NGT order (application No. 278/2022) in case Gram Panchayat Bhatan Wali V/S Union of India, a meeting was held under the Chairmanship of Deputy Commissioner, Sirmaur on 27/06/2022 at 12-30 PM in B.D.O Office, Paonta Sahib conference hall. The following officers/officials and office bearers participated in the meeting :-

1. Sh. Ved Parkash Agnihotri, Tehsildar, Paonta Sahib
2. Sh. Ravi Prakash Joshi, Block Development Officer, Paonta Sahib
3. Sh. Ajmer Singh Thakur, Executive Officer, Municipal Council, Paonta Sahib.
4. Er. Pawan Kumar, Regional Officer, H.P. State Pollution Control Board, Paonta Sahib.
5. Smt. Nirmal Kaur, President Nagar Parishad, Paonta Sahib
6. Sh. O.P. Kataria, Vice President, Nagar Parishad, Paonta Sahib
7. Sh. Mukesh Kumar, Junior Engineer, MC Paonta Sahib
8. Sh. Rakesh Kumar, Pradhan, Gram Panchayat, Bhatan Wali
9. Sh. Gurnam Singh, Up- Pradhan, Gram Panchayat, Bhatan Wali
10. Sh. Satish Kumar Goel, President Himachal Chamber Commerce
11. Sh. B.D Tyagi, Mankind Group
12. Smt. Seema Devi, Councilor Ward No.13, Paonta Sahib
13. Smt. Raj Rani Saini, Councilor Ward No. 03, Paonta Sahib
14. Sh. Ravinder Pal, Councilor Ward No. 06, Paonta Sahib
15. Sh. Rajender Singh, Councilor Ward No. 11, Paonta Sahib
16. Smt. Mamta Saini, Councilor Ward No.12, Paonta Sahib
17. Sh. Deepak Malhotra, Councilor Ward No. 02, Paonta Sahib
18. Smt. Abida, Member, Gram Panchayat, Bhatan Wali, Tehsil Paonta Sahib.
19. Sh. Sukh Ram, Member Gram Panchayat, Bhatan Wali, Tehsil Paonta Sahib
20. Smt. Mamta, Member Gram Panchayat, Bhatan Wali, Tehsil Paonta Sahib
21. Sh. Prashant Garg, Member Gram Panchayat, Bhatan Wali, Tehsil Paonta Sahib

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Supdt. G-1
D.C. Office, Nahan (H.P.)

- 22. Sh, Dinesh Kumar, Maember Gram Panchayat Bhatan Wali, Tehsil Paonta Sahib
- 23. Sh. Rajesh Sharma, Ex Member, Gram Panchayat
- 24. Sh, Ravinder, Panchayat Secretary, G.P Bhatan Wali, Tehsil Paonta Sahib.

At the outset of the meeting, the Chairman welcomed all officers/office bearers who participated in the meeting and apprised the participants that inhabitants of village Bhatan Wali, Tehsil Paonta Sahib have filed an application in the Hon'ble National Green Tribunal through Gram Panchayat Pradhan stating therein that Municipal Council, Paonta Sahib had verbally represented to the inhabitants in February 2003 regarding proposal of biogas plant on the land of the present dumping site assuring them that the biogas shall be produced for their use by the process of crushing/melting the garbage mechanically in processing plant in a covered building wherein neither any gas nor smell nor dust would be emitted. But after obtaining NOC from the then Gram Panchayat the Municipal Council, Paonta Sahib merely created boundary walls on the land and started dumping garbage and the vehicles carrying garbage passes through the village lanes spreading garbage on the way and due to this the inhabitants are facing problem.

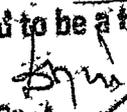
In order to resolve the problem faced by the inhabitants of Gram Panchayat, Bhatan Wali, Deliberations and decisions taken in the meeting are as under:-

The Block Development Officer, Paonta Sahib apprised in the meeting that total population of Bhatan Wali is about 6000 and about 200 shops are existing there. There are 10 Industrial Units/Vet. Hospital and 03 numbers of Marriage palace are existing in Gram Panchayat Bhatan Wali. It has also been apprised by the B.D.O, Paonta Sahib that they are collecting plastic in the bags and the same is being used for making Polly Bricks.

The Pradhan Gram Panchayat, Bhatan Wali has also apprised that there is no system device for disposal of garbage, however, they are putting the garbage in the dustbins. He further stated that the Municipal Committee vehicles carrying garbage passes through the village and spreading garbage on the way. Due to production of smell from the garbage, the villagers are facing problem as the garbage is not being transported in covered vehicles.

The Executive Officer, Municipal Council, Paonta Sahib informed that :-

- > 5-00 biga land was transferred to the Municipal Committee for setting up of dumping site at Kedarpur.
- > 09 feet boundary wall has been constructed by the MC at the site.

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 Supdt. Gr. I
 M.C. Office, Nahan (H.P.)

- 11
- Tender for the shed and submersible pump has been done.
 - Matter for providing organic/ other required machines has also been taken up with the Director, Urban Development, Shimla and the same shall be made available and within 60 days after award.
 - Previously garbage of 13 wards of Paonta Sahib being dumped at Yamuna Ghat. Now, the garbage dumped at Yamuna ghat has been cleared and a Chowkidar has been deployed at Yamuna Ghat, to keep strict vigil, so that the garbage could not be dumped there.
 - Polythene is not being dumped at the site, which is being transported to Ambala after gap of 1-2 days.
 - Infrastructure work at the site shall be done within two months if Gram Panchayat Bhatan Wali extend their support.

After hearing the views of Gram Panchayat and Municipal Council, the Chairman directed that :-

- Municipal Council ensure to manage the site properly and vehicle carrying garbage should be component wise covered properly.
- The work of dumping site should be completed till now. Therefore, the E.O MC was directed to black list the contractor for delay in work and report be sent at earliest.
- The E.O. MC was directed to maintain the composting pits properly.
- The E.O MC was also directed to expedite the completion of dumping site work and also enhance the height of boundary wall if required.
- Segregated garbage should be collected from the houses. Therefore, the chairman directed the ward members to hold the ward meetings with the help of self help groups in order to create awareness among the peoples in this regard.
- Since, there are many Gram Panchayats adjoining to MC area and there is no system device available with the Gram Panchayat for disposal of garbage, therefore, the Block Development Officer, Paonta Sahib was directed to execute MOU with the Municipal Council, Paonta Sahib for collection of solid waste/garbage. The concerned Gram Panchayat shall collect the segregated garbage and Municipal Council shall ensure its transportation.

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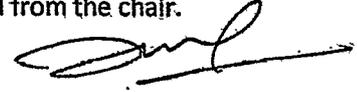
Supdt. G.P. (N.C. Office, Bhatan (H.B.))

- The Regional Officer, H.P. State Pollution Control Board, Paonta Sahib directed to Challan the violators/Municipal Committee, if vehicles carrying garbage are not covered properly and if the segregated garbage is not being collected.

In order to keep strict vigil and take necessary action on all the activities, a joint coordination committee consisting of following officers is hereby constituted :-

1. The Sub Divisional Magistrate, Paonta Sahib ----- Chairman
2. The Block Development Officer, Paonta Sahib ----- Member
3. The Executive Officer, Municipal Council, ----- Member
Paonta Sahib
4. Pradhan Gram Panchayat, Bhatan Wali ----- Member
5. Up- Pradhan, Gram Panchayat, Bhatan Wali ----- Member

The meeting ended with vote of thanks to and from the chair.



(Ram Kumar Gautam) J.A.S.
Deputy Commissioner Sirmaur

Endst. No. LFA (A.H. No. 278) / 2022 - 172824 Dated 30-06-2022

Copy for necessary action is forwarded to :-

1. The Sub Divisional Magistrate, Paonta Sahib.
2. The Block Development Officer, Paonta Sahib.
3. The Regional Officer, H.P. State Pollution Control Board, Paonta Sahib.
4. The Executive Officer, Municipal Council, Paonta Sahib.
5. The Pradhan/Up- Pradhan, Gram Panchayat Bhatan Wali.
6. The Councillor, MC/ Member, Gram Panchayat.



Deputy Commissioner Sirmaur

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Supdt. Gr.-1
N.C. Office, Nahan (H.P.)



H.P. STATE POLLUTION CONTROL BOARD

Regional Office HIMUDA Complex, Plot No. 1, 2 & 3, Shubhkera Paonta Sahib
www.hppcb.nic.in Pin code 173025 Ph.no/fax 01704-225870

No. PCB/AEE/(Pt) / NGT Matter/2022;- 065-66

Dated:- 21/6/22

To

The Deputy Commissioner,
Sirmaur at Nahau (H.P.)

CC/ADC/ADM/AC/DRO
Branch.....
D.No. 386/1971
Date 30/06/22

Sub: - Hon'ble National Green Tribunal Principal bench order in original Application No. 278/2022 in case Gram Panchyat Bhatanwali V/S Union of India.

Sir,

This is in reference to your office letter LF-A-(NGT ORDER APP No. 278/22)/2022-171912 dated 26.05.2022 on the subject cited above. In this regard, it is inform that the para wise comments/reply pertain to this office has already been forwarded to Head Office, HPSPCB shimla in view of respondent No. 3.

This is submitted for your kind information & further n/a, please.

Yours faithfully,

Regional Officer
HPPCB Paonta Sahib

Copy to:-

1. The Sub Divisional Magistrate, Paonta Sahib Distt. Sirmaur w.r.t. your office letter No. Reader/SDM/NGT Court Case/2022-1720 dated 07.06.2022 for information, please.

Attested to be a true copy

Supdt. G.P.
D.C. Office, Nahau (H.P.)

Regional Officer
HPPCB Paonta Sahib

नं० एन० सी० पी० 2022 - 1121

कार्यालय नगर परिषद पांवटा साहिब जिला सिरमौर, हिमाचल प्रदेश।

दिनांक - पांवटा साहिब-173025

दिनांक 7-7-2022

14

प्रश्न

उपस्थान
साहब जिला सिरमौर हि०प्र०।

विषय -

Hon'ble National Green Tribunal Principal Bench order in Original application No. 278/2022 in case Gram Panchayat Bhatanwali V/s Union of India.

प्रश्न

उपरोक्त विषय पर आपके कार्यालय के पत्र संख्या LF-A-(NGT ORDER APP. NO 278/2022-3009-Date-05-07-2022 के तहत इस कार्यालय से संबंधित विषय पर सूचना मांगी गई है जिसका विवरण निम्न प्रकार से है:

क्र० सं०	प्रश्न	उत्तर
1	Status of solid waste Management site to be set up at Kedatpur, Tehsil Paonta Sahib.	<p>1. केदारपुर में खसरा नं० 607, 508 में वर्ष 2003 में 05 बीघा जमीन सोलिड वेस्ट हेतु शहरी विकास विभाग हि०प्र० के नाम पर आवंटित की गई है जिसकी जमाबंदी व तर्तीमा संलग्न है।</p> <p>2. दिनांक 21.08.2003 को नगर परिषद पांवटा साहिब द्वारा ग्राम पंचायत भटावाली से कुड़ा संयंत्र लगाने हेतु अन्नापत्ति प्रमाण पत्र प्राप्त किया है।</p> <p>3. नगर परिषद पांवटा साहिब को उक्त कुड़ा संयंत्र लगाने हेतु 51 लाख 29 हजार की राशी प्राप्त हुई थी तथा उसमें से पूर्व नगर परिषद द्वारा उक्त स्थान पर दीवार बनाने, गेट, बिजली आपूर्ति के लिए ट्रांसफार्मर लगाने, कचरे के निष्पादन हेतु 20 पीटस, शैंड के लिए आर०सी०सी० पीलर इत्यादि का कार्य पूरा किया जा चुका है।</p> <p>4. दिनांक 06.07.2022 को कार्यालय द्वारा श्री राकेश कुमार टेंकेंदर को उक्त कुड़ा संयंत्र पर टीन शैंड बनाने का कार्य एवार्ड किया जा चुका है प्रतिलिपि संलग्न है।</p> <p>5. नगर परिषद कार्यालय द्वारा श्री रतन राणा टेंकेंदर को उक्त कुड़ा संयंत्र पर बाउंड्री दीवारों को 09 फीट तक ऊंचा करन का कार्य एवार्ड किया जा चुका है प्रतिलिपि संलग्न है।</p> <p>6. उक्त कुड़ा संयंत्र केन्द्र पर चौकीदार के लिए कर्मचारी शौचालय आदि का कार्य करवाने हेतु 4.50 लाख का एवार्ड किया जा चुका है।</p> <p>7. पानी की व्यवस्था हेतु बोर का टेंडर किया जा चुका है।</p>
2	Time line for completion of facility.	<p>नगर परिषद पांवटा साहिब द्वारा 31 अक्टूबर 2022 तक टीन शैंड व अन्य जो भी काम एवार्ड किये गये हैं तथा ट्रांसफार्मर द्वारा जो भी मशीनें दी जायेगी उक्त कुड़ा संयंत्र पर लागू की जायेगी।</p>
3	Proposed meachied to be set up at the site.	<p>1. नगर परिषद द्वारा जेम पॉर्टल पर OWC का निर्माण का अनुमान लगभग 1.17 करोड़ की है तथा जिसकी संभावना 2023 तक को तैयार कर निष्पादन करने की है। उसका निर्माण कार्य नगर परिषद सहायक अभियंता द्वारा की जा चुकी है तथा दिनांक 06.07.2022 को निदेशक शहरी विकास विभाग सिरमौर हि०प्र० को पत्र लिखा गया है (प्रतिलिपि संलग्न है) कि जमीन खरीद संबंधित सारी औपचारिकताएं पूरा करके नगर परिषद को कार्य एवार्ड हेतु स्वीकृति दी जाए।</p>

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	<p>2. दिनांक 28.06.2022 नगर परिषद द्वारा निदेशक शहरी विकास विभाग शिमला से 02 स्वीपींग मशीने व 02 ड्रमल मशीन तथा 01 हवी कंपेस्टी शोरडर मशीन आर0डी0एफ0 500 कि0ग्रा0 प्रति घण्टे से कुड़े का निष्पादन करती है मांगी गई है।</p> <p>3 नगर परिषद पांचटा साहिब के मास 02 बैलिंग मशीने हैं तथा 01 प्लास्टिक शोरडर मशीन हैं।</p>
<p>4 Status of door to door collection of garbage.</p>	<p>1. नगर परिषद पांचटा साहिब द्वारा प्रतिदिन शहर के सभी 13 वार्डों से घर-घर से गीला व सुखा कुड़ा अलग-2 तिरपाल से ढककर एकत्रित किया जा रहा है। जिसके लिए सभी वार्डों में अलग-2 टैम्पो लगाये गये हैं तथा प्रत्येक टैम्पो पर 02 सफाई कर्मचारी नियुक्त किये गये हैं तथा उन्हें कुड़े को अलग-02 एकत्रित करने वारे निर्देश दिये गये हैं।</p> <p>2. नगर परिषद द्वारा शहर के अन्य होटसंपाट जगह से कुड़ा उठाने हेतु 04 ट्रैक्टर तथा 02 ट्रक लगाये गये हैं। तथा 126 सफाई कर्मचारी सफाई का कार्य कर रहे हैं।</p>
<p>5 Status of transportation of garbage.</p>	<p>1. यमुना घाट के उपर जो पंचायत के लोग तथा आर्मी इत्यादि स्थान के लोग कुड़ा फेंक रहे थे उसे बंद करवा दिया गया है तथा वहां पर चौकीदार नियुक्त किया गया है। तथा नगर परिषद द्वारा सम्पूर्ण यमुना घाट को साफ करवा दिया गया है तथा पिछले 02 महीने से नगर परिषद द्वारा लगातार शहर का कुड़ा Shaurya Galhotra Suntan Life नारायणगढ़ जटावाला केन्द्र को 1800 रुपये प्रति टन के हिसाब से ट्रक युनियन पांचटा साहिब के ट्रकों में तिरपाल से ढककर भेजा जा रहा है। तथा जब नगर परिषद का केंद्रापुर कुड़ा संयंत्र केन्द्र नियमित रूप से चला ही जायेगा तब वहां पर इसका निष्पादन किया जायेगा।</p> <p>2. केंद्रापुर कुड़ा संयंत्र केन्द्र से विधापीठ तक की दूरी लगभग 1.5 कि0मी0 है तथा आसपास के गांव नही है साईट प्लान संलग्न है जो कि नगर परिषद कनिष्ठ अभियंता द्वारा तैयार किया गया है।</p>

अतः बिरचुत रिपोर्ट महोदय की सेवा में सुचनार्थ हेतु पेषित है।

भवदीय

कार्यकारी अधिकारी
नगर परिषद पांचटा साहिब
जिला-सिरमौर जिला नगर

पुं संख्या एवं दिनांक - यथापेक्षित

उपरोक्त लाभकारी (नॉ0) पांचटा साहिब को सुचनार्थ हेतु पेषित है।
उपरोक्त निदेशनाम से पांचटा साहिब को सुचनार्थ हेतु पेषित है।
उपरोक्त नगर परिषद पांचटा साहिब को सुचनार्थ हेतु पेषित है।

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Subst. G-3

कार्यकारी
नगर परिषद
शिमला



manish kumar <chambersofmanishkumar@gmail.com>

GRAM PANCHAYAT OF BHONTANWALI VILLAGE VS UOI OA.278.22

1 message

manish kumar <chambersofmanishkumar@gmail.com>
To: sandeep.s8@gmai.com

Wed, Jul 13, 2022 at 11:47 AM

Service of Reply on behalf of Respondent no. 05

Dear Sir,
please see the enclosed attachment for you kind perusal.

 **GRAM PANCHYAT REPLY.pdf**
1213K

Proof of Service